

The assessments of the firm for the year 1978-79 onwards are being taken up for disposal on priority.

Over Time Allowance

1617. SHRI F. M. KHAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that first four slabs of rates of overtime allowance as shown in the Ministry of Finance O. M. No. F.6(18) E-II(b)/73, dated 19th February, 1974 have become obsolete due to increase in the emoluments of the employees;

(b) if so, whether Government propose to revise the slabs of rates of overtime allowance and the limit of 1/3rd as maximum admissible to employees,

(c) whether Government propose to increase the prescribed upper limit of Rs. 750 for overtime allowance and also the maximum rate in view of the rise in the cost of living index, and

(d) if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) and (b) Yes, Sir. The first 4 slabs of OTA rates have become inoperative as with the increase in emoluments, the employees automatically move into higher slabs of OTA rates. No revision of OTA rates has been considered necessary as with the above increase in emoluments, the OTA admissible to the employees also goes up automatically.

(c) The upper limit of Rs. 750 is with regard to the pay drawn which was last revised in 1974 after the revision of pay scales in 1973. Since there has been no revision of pay scales

thereafter, there is no reason to revise the upper limit.

(d) Does not arise.

Ad-hoc Appointments in Delhi Administration

1618. SHRI M. BASAVARAJU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Ministry of Home Affairs *vide* their O.M. No. 140/12/17/78-Estt (RR), dated the 2nd December, 1978 issued instructions regarding steps to prevent ad-hoc appointments and periodic review of Recruitment Rules and Provisions for initial Constitution to all Ministries/Departments;

(b) if so, what are the details thereof;

(c) whether it is also a fact that these instructions are not being followed by Delhi Administration for appointments to the posts of Executive Engineers working in Delhi Administration especially in Flood Department;

(d) if so, what are the reasons therefor and what are the names of Executive Engineers who are working on ad-hoc basis for more than six months together with period, department-wise; and

(e) what are the reasons for not regularising them for further promotions as Superintending Engineers against the vacant posts available.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) to (d) The instructions as contained in the Ministry of Home Affairs, Department of Personnel and Administrative Reforms Office Memorandum No. F. 140/17/1/78-Estt. (RR) dated the 22nd December, 1978 and not dated 2nd December, 1978 are attached.

Previously Unstarred Question No. 1013, transferred from the 20th July, 1982.